COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 237 OF 2017 & IA NO. 367 OF 2017</u>

Dated: 13th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Essar Power Gujarat Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Varun Kapur

Counsel for the Respondent(s) : Mr. P. Cahitanyashil

Ms. Sujata Kurduhar for R-1

Ms. Suparna Srivastava Ms. Sanjana Dua for R-2

<u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 01.12.2017. Ms. Sujata Kurduhar takes notice on behalf of Respondent No.1; Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>01.12.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 26.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson